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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.NO.128/2000

New Delhi, this the 8th day of February, 2000.

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR. M.P.SINGH, MEMBER (A)

Sh. Balraj Suri, Additional Director
General (News), N.S.D., All India Radio,
Parliament Street, New Delhi - 110 001.Applicant.
(By Advocate: Sh. P.I.Oommen)

VERSUS

Union of India : Through

1. Secretary, Ministry of Information and Broadcasting, Shastri Bhawan, New Delhi - 110 001.
2. Deputy Secretary, Govt. of India, Ministry of Information and Broadcasting, Shastri Bhawan, New Delhi - 110 001.
3. Sh. A.Chakraborty, D-II/A-22, South Moti Bagh, New Delhi.Respondents

(By Advocate: Sh. D.K.Srivastava proxy counsel
for Sh. V.S.R.Krishna, counsel for
respondents 1 & 2)

(None for respondent No.3)

O R D E R (ORAL)

Mr. Justice Ashok Agarwal, Chairman:-

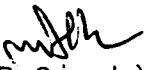
By the present OA, applicant seeks to impugn the order dated 23.12.99 at Annexure A-I whereby respondent No.3 has been transferred as AIR Special Correspondent at New York. It is contended by the applicant that he is senior to respondent No.3 and he ought to have been posted at New York. In our judgement, the claim made in the OA is wholly unsustainable. Where a particular officer is to be posted is entirely the discretion of the employer. Applicant cannot claim the said posting as a matter of right as is contended by Sh. P.I.Oommen on behalf of the applicant.

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In the circumstances, the present OA is dismissed. No order as to costs.


(A. Agarwal)
Chairman


(M.P. Singh)
Member (A)

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